

SHRI A.K. SEN : The circuit courts have been functioning very well. There have been no complaints, but the demand for establishment of separate High Courts for the Eastern States has been conceded by the Prime Minister himself and necessary steps have been taken in that direction. Instructions have been given to the State Governments concerned to see that pending the formation of separate courts for each of these States, there may be permanent Benches set up for each of the States.

SHRI MANORANJAN BHAKTA : Mr. Speaker, Sir, there are some islands which are more backward territories and when the Government of India is concerned about the development and providing other facilities to the backward territories, whether the hon. Minister for Justice will consider providing a single member permanent Bench of Calcutta High Court at Port Blair, the capital of Andaman and Nicobar Islands ?

MR. SPEAKER : This does not pertain. This is just out of the way.

Report of Committee to evaluate Self-employment Scheme

*680. **SHRI S.G. GHOLAP :** Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have appointed a Committee to evaluate self-employment scheme of 1983-84;

(b) if so, whether the Committee has submitted its report; and

(c) the conclusions of the Committee ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). A statement is given below.

Statement

(a) to (c). Government of India has not appointed a Committee to evaluate the scheme for providing Self-employment to Educated Unemployed Youth relating to the year 1983-84. However, in June, 1985, it was decided to evaluate the scheme

in order to ascertain whether money given under the scheme has actually been utilised by the beneficiaries for the purpose for which the loans were sanctioned to them or not. It was decided that the State Governments should have the responsibility for conducting this evaluation in one selected district of their State. It was also decided that the evaluation team in each State should consist of a representative from the Directorate of Industry, a representative from Small Industries Service Institute, a representative from the Reserve Bank of India and a representative of the lead Bank of the District. The evaluation was to be carried out in the selected district in respect of cent percent cases sanctioned upto 31.3.1984 where disbursal of loan had taken place.

The Districts to be evaluated were selected by the Development Commissioner (Small Scale Industries) and the names of the Districts were conveyed to the State Governments. The reports of the evaluation teams from all the States and UTs were received and were compiled in the Office of the Development Commissioner (Small Scale Industries). The evaluation indicated that the scheme, even in the first year of its operation, has made an impact and the majority of the beneficiaries have utilised the loans for the purposes for which these loans were disbursed.

SHRI S.G. GHOLAP : Sir, I have received a note from the Industry Department in reply to my question, in order to determine whether the benefits of the scheme are accruing to the targeted group and whether the scheme is being implemented according to its objectives. That means, it is not limited to the utilisation of the loan only, but also implementation. So my question is whether the relatively affluent section of the society do not corner the benefits of the scheme.

The Task Force at the DIC level will identify the beneficiaries and the bank will distribute the loans accordingly. Then there will be a District Advisory Committee of M.Ps. and M.L.As. I would like to know whether this scheme is implemented accordingly.

SHRI M. ARUNACHALAM : Sir, as far as the Task Force is concerned, the Task

Force is functioning very effectively throughout India and they are selecting the beneficiaries. There are cases where affluent people are approaching and they are getting the benefit also.

The Evaluation Team has recommended about this type of complaints also. We are taking up the issue, and the Government is considering to fix up income limits.

As far as the advisory committee is concerned, we are advising, then and there, to the State Government to convene it once a month, at least.

SHRI S.G. GHOLAP : The main complaint about the scheme is that there is a lot of discretion to the bank officers and there is corruption. In the Consultative Committee, this matter was discussed and the Minister has accepted that the Task Force should recommend the cases, amounting to 10% more than the target given to the bank. The cases recommended by the Task Force will be only 10% more than the target so that discretion will not be more than 10%, and at least, 90% of the recommendations will have to be accepted. Have those instructions been issued to the banks and Task Force ?

SHRI M. ARUNACHALAM : We have issued instructions to all banks. We have received complaints and we have forwarded the complaints to the Banking Department.

[*Translation*]

SHRI BANWARI LAL PUROHIT : Mr. Speaker, Sir, in our area, the educated unemployed do not get any loan and we get hundreds of complaints in this regard. We recommend some cases to the banks for loan and we consider ourselves fortunate enough if one or two persons out of them manage to get loans. In reply to the question, the hon. Minister has stated that the beneficiaries have utilised the loans for the purposes for which these loans were disbursed. But what I want to say is that keeping in view their demand, the amount of loan sanctioned to them is very meagre. Are the Government considering to liberalise their quota so as to cover more and more persons and will the hon. Minister issue instructions to the banks to this effect ?

[*English*]

SHRI M. ARUNACHALAM : Sir, regarding the amount, the Government is considering to raise the amount for industrial ventures.

SHRI ANANDA GAJAPATHI RAJU : Sir, the self-employment scheme is quite unimaginative to what is being followed today and the money that is allotted to it is also inadequate. I would like to ask the Minister, as an experimental measure in Andhra Pradesh, whether they would start marketing outlet for self-employment schemes so that their market is assured. At the same time, would they also consider sub-contracting of certain operations from the industrial sector to the cottage sector to provide self-employment schemes, as an experimental measure in Andhra Pradesh ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : Sir, I may venture to mention to the hon. Member that this scheme, as envisaged in August, 1983, has caught imagination of educated unemployed in general and the results can be seen, if we remember that rupees 942 crores and 71 lakhs have been sanctioned till now and disbursed to 5,54,000 unemployed and a subsidy of rupees 183 crores and 53 lakhs have also been disbursed.

And the Evaluation report suggests that 71% of what was disbursed was actually projectised. So, it is not as unimaginative as the hon. Member has suggested.

As far as marketing goes, the small industries corporation in the State can also look into this. I will request the hon. Member to give his scheme in detail, so that we can have a further discussion with him, for which I will be thankful to him.

[*Translation*]

Exploitation of Coal in Surendra Nagar District

*682. **DR. A.K. PATEL :** Will the Minister of ENERGY be pleased to state :

(a) whether Government of Gujarat had requested the Union Government in February